



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

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असाधारण क्रमांक १००

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Co-operative Societies (Fifth Amendment) Act, 2020 (Mah. Act No. XXXI of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,

I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXI OF 2020.

(First published, after having received the assent of the Governor in the “*Maharashtra Government Gazette*”, on the 28th December 2020).

An Act further to amend the Maharashtra Co-operative Societies Act, 1960.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Co-operative Societies Act, 1960, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra Co-operative Societies (Third Amendment) Ordinance, 2020, on the 2nd November 2020 ;

Mah.
XXIV of
1961.
Mah. Ord.
XVIII of
2020.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-first Year of the Republic of India as follows :--

Short title and commencement. **1. (1)** This Act may be called the Maharashtra Co-operative Societies (Fifth Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 2nd November 2020.

Amendment of section 65 of Mah. XXIV of 1961. **2.** In section 65 of the Maharashtra Co-operative Societies Act, 1960 (hereinafter referred to as “the principal Act”), in sub-section (2), after the first proviso, the following proviso shall be added, namely :—

Mah. XXIV of 1961.

“Provided further that, the profits of the society shall be appropriated with the approval of the Committee in the financial year 2020-2021 and the same shall be laid in the annual general body meeting of a society held thereafter for ratification.”.

Amendment of section 75 of Mah. XXIV of 1961. **3.** In section 75 of the principal Act, after sub-section (2A), the following sub-section shall be inserted, namely :—

“(2B) The Committee shall, in the financial year 2020-2021, have the power to decide on the disposal of surplus and annual budget for the next year and to appoint an auditor or auditing firm from a panel approved by the State Government in this behalf having such minimum qualifications and experience as laid down in section 81. The decisions of the Committee in respect of the above matters shall be laid in the annual general body meeting of a society held thereafter for ratification.”.

Amendment of section 81 of Mah. XXIV of 1961. **4.** In section 81 of the principal Act, in sub-section (1), in clause (a) after the word and figures “section 75”, the words, figure, letter and brackets “or by the Committee, as provided in sub-section (2B) thereof ” shall be inserted.

Repeal of Mah. Ord. XVIII OF 2020 and saving. **5. (1)** The Maharashtra Co-operative Societies (Third Amendment) Ordinance, 2020, is hereby repealed.

Mah. Ord. XVIII of 2020.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.